

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 719/2023

NATIONAL FEDERATION OF INDIAN WOMEN (NFIW)

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 139927/2024 - CLARIFICATION/DIRECTION
IA No. 90586/2024 - EXEMPTION FROM FILING O.T.
IA No. 84732/2024 - EXEMPTION FROM FILING O.T.
IA No. 56583/2024 - EXEMPTION FROM FILING O.T.
IA No. 197708/2024 - EXEMPTION FROM FILING O.T.
IA No. 206573/2023 - EXEMPTION FROM FILING O.T.
IA No. 197317/2024 - EXEMPTION FROM FILING O.T.
IA No. 158596/2024 - EXEMPTION FROM FILING O.T.
IA No. 156457/2024 - EXEMPTION FROM FILING O.T.
IA No. 159492/2023 - INTERVENTION/IMPLEADMENT
IA No. 51520/2024 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS
IA No. 199077/2023 - PERMISSION TO PLACE ON RECORD SUBSEQUENT
FACTS)

Date : 05-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Nizam Pasha, Adv.
Ms. Dharitry Phookan, AOR
(Appearance not given)

For Respondent(s)
Mr. Nalin Kohli, Sr. Adv.
Mr. Shuvodeep Roy, AOR
Mr. Nimisha Menon, Adv.
Mr. Shruti Agrawal, Adv.

Ms. Rukhmini Bobde, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Ms. Soumya Priyadarshinee, Adv.
Mr. Vinayak Aren, Adv.
Mr. Amit Srivastava, Adv.
Mr. Amlaan Kumar, Adv.

Mr. Shibashish Misra, AOR

Mr. Shiv Mangal Sharma, A.A.G.
Ms. Saubhagya Sundriyal, Adv.
Ms. Nidhi Jaswal, AOR

Mrs. Sonia Mathur, Sr. Adv.
Mr. Prashant Singh Ii, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Shiv Mangal Sharma, Adv.
Mr. Suyash Pande, Adv.
Mr. Jagdish Chandra, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Samir Ali Khan, AOR
Mr. Pranjal Sharma, Adv.
Mr. Abhimanyu Jhamba, Adv.
Mr. Kashif Irshad Khan, Adv.
Ms. Thonpinao Thangal, Adv.

Mr. Nachiketa Joshi, A.A.G.
Mr. Sarad Kumar Singhanian, AOR

Mr. Akshay Amritanshu, AOR
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.
Ms. Swati Mishra, Adv.

Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.

Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.

Mr. Mukesh Kumar Maroria, AOR
Mr. Rajat Nair, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Siddharth Venkatesh Singh, Adv.
Mr. Sarthak Karol, Adv.

Ms. Ruchira Gupta, Adv.
Mr. Shishir Deshpande, AOR
Ms. Pooja Tripathi, Adv.
Ms. Harshita Sharma, Adv.
Mr. Amit Kumar, Adv.
Mr. Abhishek Verma, Adv.

Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.
Ms. Neha Singh, Adv.

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Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. Kanu Agrawal, Adv.
Mr. Tadimalla Bhaskar Gowtham, Adv.
Mr. Varun Chugh, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Rajesh Singh Chouhan, Adv.
Priyadarshini Priya, Adv.
Mr. Mrinal Elkar Mazumdar, Adv.
Indira Bhakar, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Harish Pandey, Adv.
Mr. Shashwat Parihar, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Rajkumari Divyasana, Adv.

Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Ms. Nupur Kumar, AOR

Mr. Amit Anand Tiwari, Sr. A.A.G.
Mr. Sabarish Subramanian, AOR
Mr. C. Kranthi Kumar, Adv.
Ms. Devyani Gupta, Adv.
Mr. Vishnu Unnikrishnan, Adv.
Mr. Danish Saifi, Adv.

Mr. Sharan Dev Thakur, Sr. A.A.G.
Ms. Sakshi Kakkar, AOR
Mr. Sidharth Thakur, Adv.

Mr. Sudarshan Singh Rawat, AOR
Mr. Ashutosh Kumar Sharma, Adv.
Ms. Saakshi Singh Rawat, Adv.

Ms. Anju Thomas, Adv.
Ms. Astha Sharma, AOR

Mr. Himanshu Chakravarty, Adv.
Mr. Bhanu Mishra, Adv.

Mr. Saurabh Sagar, Adv.
Ms. Sugandha Anand, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. From the perusal of the records it appears that the States of Assam, Chhattisgarh, Telangana, Maharashtra and Bihar have not filed their respective counter affidavits.
2. We direct the Chief Secretaries of the above mentioned States to file their respective counter affidavits, within a period of four weeks from today.
3. We clarify that in the event the counter affidavits are not filed by the above mentioned States, the Chief Secretaries of the said States shall remain personally present in the Court on the next date of hearing to show cause as to why an action should not be taken against them for non-compliance of the orders of the Court.
4. The Registrar concerned shall communicate this order to the Chief Secretaries of the above mentioned States.
5. List on 10.12.2024 (Non Miscellaneous Day).

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER